NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER

: CP/37/2017

NAME OF THE PETITIONER

: VIJAYAKUMAR K KHATRI

NAME OF THE RESPONDENT

: SAI FORGE PVT LTD & 2 OTHS.

UNDER SECTION

: 241/242

S.No.	Name (in Capital)	Represented by	Signature
<u> </u> ,	T. KBHASKAR PRIYADARSHINI N AKILIAIN	Underbouling to file value for Respondents	free to the second of the seco
2	R. Salana	The Petition on	Q.)

ORDER

Counsel for both the parties present. Counsel for the Petitioner submitted that the Petitioner is fulfilling the requirements of Section 244 of the Companies Act, 2013 and the Petition has been filed under Section 241 read with Section 244 of the Companies Act, 2013 alleging the acts of oppression and mismanagement. The Petition is admitted for hearing. At this stage the Counsel appearing on behalf of R2 undertakes to file Vakalat on behalf of all the Respondents.

The Counsel for the Petitioner prayed for the relief as detailed under para 8 of the Petition. The Counsel for the Respondents is directed to file an interim counter to the same and argue on the next date of hearing. Put up on 5.9.2017 at. 10.30, A.M.

J. viroyadan-

(S.VIJAYARAGHAVAN)

MEMBER (TECHNICAL)

(CH.MOHD.SHARIEF TARIQ)

MEMBER (JUDICIAL)